[7 March, 2000]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATEL): (a) The year-wise ratio of capital expenditure to the total expenditure for 1990-91 onwards is as follows:

(Rs. Crore)

			Ratio of Capital
			expenditure to
	Capital	Total	total
year	Expenditure@	Expenditure@	expenditure
1990-91	24706	98222	25.15
1991-92	23641	105933	22.32
1992-93	25652	118354	21.67
1993-94	28684	136853	20.96
1994-95	28954	151066	19.17
1995-96	29424	168285	16.89
1996-97	31403	190336	16.50
1997-98	35986	216336	16.63
1998-99	38921	256340	15.18
1999-2000(RE)	50702	303738	16.69
2000-2001 (BE)	57389	338487	16.95

@ Excluding Loans to State Governments against Small Savings Collections

(b) Yes, Sir.

(c) The decline in capital expenditure is mainly due to the following reasons:

- (i) Deu to increase in revenue deficit, a significant portion of borrowings are used to finance current expenditure.
- (ii) Since 1993-94, Central Public Sector Undertakings are accessing external loans direct rather than these being routed through the budget. Public Sector Undertakings are also raising resources from domestic market;

(d) It is the constant endeavour of the Government to keep the revenue deficit at minimum possible.

100 Per cent Excise Duty Exemption on Cigarette Manufacturing in Assam

1298. SHRI SWARAJ KAUSHAL: Will the Minister of FINANCE be pleased to state the reasons for 100 per cent excise duty exemption on cigarette manufacturing in Assam and other North-Eastern States while tobacco is a major cause for cancer?

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[7 March, 2000]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY of FINANCE (SHRI V. DHANANJAYA KUMAR): Exemption from excise duty has been provided to all goods manufactured and cleared from specified growth centres, Industrial Infrastructure Development Centres, Export Promotion Parks etc. in the State of Assam, Tripura and Meghalaya in order to accelerate the industrial development of these areas.

Non Receipt of Export Proceeds from Exporters

1299.SHRI KHAN GHUFRAN ZAHIDI: Will the MINISTER of FINANCE be pleased to state:

(a) whether Government are aware that some exporters are intentionally keeping money abroad;

(b) whether RBI has submitted a list, of such exporters to the Ministry of Finance;

(c) if so, the list of exporters from whom-export proceeds are not received and the period for which this payment is pending at Delhi, Mumbai, Chennai and Calcutta; and

(d) what actions are being taken against these exporters?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR): (a) The Government is aware that in case of certain exporters, some export bills are outstanding.

(b) The Reserve Bank of India sends half yearly statements of outstanding export bills to the concerned nodal Customs Houses.

(c) The list of exporters who show indifference to the communications for realisation of outstanding export proceeds is available with the Enforcement Directorate.

(d) Action taken against such exporters include issue of show cause notices, adjudication and imposition of penalty, under the relevant provisions of Foreign Exchange Regulation Act, 1973.

Defrauding of Investors by Mutual Fund Sector

1300. SHRI JIBON ROY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that since India's liquidity market is liberalised and private players are allowed to enter-mutual fund sector, many have found this

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